

APPELLATE TRIBUNAL FOR ELECTRICITY

New Delhi

22nd October, 2019

Notification

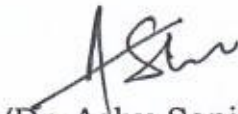
In the exercise of powers conferred by Section 35 read with provisos to sub-section (1) of Section 27 of the Advocates' Welfare Fund Act, 2001 (45 of 2001), Government of National Capital Territory of Delhi has made certain amendments in Delhi Advocates' Welfare Fund Rules, 2001. In this regard a notification dated 24.09.2019 has been issued by Department of Law, Justice and Legislative Affairs, Government of National Capital of Delhi.

Amended Rule 21 reads as under :

"Every advocate shall affix stamp of a value of twenty five rupees on every Vakalatnama to be filed by him in the courts namely Supreme Court, High Court, District Court or a court subordinate to the District Court, Tribunals and other authorities, wherever Vakalatnama is filed."

In view of the above referred amendment, the members of Energy Bar/Advocates appearing before APTEL are requested to affix stamp of value of Rs.25/- on every Vakalatnama to be filed by them in the Tribunal.

This issues with the approval of the competent authority.


(Dr. Ashu Sanjeev Tinjan)
Registrar

To,

The Notice Boards of the Tribunal

The Bar Room of APTEL

The Website of APTEL

The PPS/PS of the Hon'ble Chairperson/Hon'ble Members for submitting this Notification before the Hon'ble Members